

ACT NO. X OF 1914.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 17th
March, 1914.)*

An Act to amend certain enactments and to
repeal certain other enactments.

WHEREAS it is expedient that certain formal amendments should be made in the enactments specified in the First Schedule ;

and whereas it is also expedient that certain enactments specified in the Second Schedule which are spent, or have ceased to be in force otherwise than by express specific repeal, or have by lapse of time or otherwise become unnecessary, should be expressly and specifically repealed ;

It is hereby enacted as follows :—

1. This Act may be called the Repealing and Amending Act, 1914. Short title.

2. The enactments specified in the First Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof. Amendment of certain enactments.

3. The enactments specified in the Second Schedule are hereby repealed to the extent mentioned in the fourth column thereof. Repeal of certain enactments.

4. The repeal by this Act of any enactment shall not affect any Act or Regulation in which such enactment has been applied, incorporated or referred to ; Savings.

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued, or incurred, or any remedy of

or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing ;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognized or derived by, in or from any enactment hereby repealed ;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE FIRST SCHEDULE.

AMENDMENTS.

(See section 2.)

1	2	3	4
Year.	No.	Short title.	Amendments.
1850	XXXVII	The Public Servants (Inquiries) Act, 1850.	In section 8, for the words and figures "Act XXX of 1841" the words and figures "the Code of Criminal Procedure, 1898," shall be substituted.
1867	XXV	The Press and Registration of Books Act, 1867.	In section 19, for the words "Secretary to the Government of India in the Home Department," the words "Government of India" shall be substituted.
"	XXXII	The Chief Commissioners' Powers Act.	In the preamble, for the words "Chief Commissioners" the words "Chief Commissioner" shall be substituted.

THE FIRST SCHEDULE—*contd.*AMENDMENTS—*contd.*(See section 2)—*contd.*

1	2	3	4
Year.	No.	Short title.	Amendments.
1872	I	The Indian Evidence Act, 1872.	In section 37, for the words "the Governors in Council of Madras or Bombay, or of the Lieutenant-Governor in Council of Bengal" the following shall be substituted, namely: "any other legislative authority in British India constituted for the time being under the Indian Councils Act, 1861, the Indian Councils Acts, 1861 and 1892, or the Indian Councils Acts, 1861 to 1909."
"	XV	The Indian Christian Marriage Act, 1872.	In section 86, for the words "and Bombay" the words "Bombay and Fort William in Bengal" shall be substituted.
1875	XIII	The Probate and Administration Act, 1875.	In the title, for the words "Probates and Letters of Administration" the words "Court Fees" shall be substituted.
1882	V	The Indian Easements Act, 1882.	For section 3 the following section shall be substituted, namely:— "3. All references in any Act or Regulation to sections 26 and 27 of the Indian Limitation Act, 1877, or to sections 27 and 28 of Act No. IX of 1871 shall, in the territories to which this Act extends, be read as made to sections 15 and 16 of this Act."
"	XV	The Presidency Small Cause Courts Act, 1882.	In section 19, clause (b), for the words "or Bombay" the words "Bombay or Fort William in Bengal" shall be substituted. In section 87, for the figures and words "83 or section 85" the words and figures "480 or section 482 of the Code of Criminal Procedure, 1898," shall be substituted.

In

THE FIRST SCHEDULE—*contd.*AMENDMENTS—*contd.*(See section 2)—*contd.*

1	2	3	4
Year.	No.	Short title.	Amendments.
1882— <i>concl'd.</i>	XV— <i>concl'd.</i>	The Presidency Small Cause Courts Act, 1882— <i>concl'd.</i>	In section 88, for the words and figures " Presidency Magistrates Act, 1877," the words and figures " Code of Criminal Procedure, 1898," shall be substituted.
1886	X	The Indian Criminal Law Amendment Act, 1886.	In the title and preamble, for the words " Code of Criminal Procedure, 1882, and certain other Acts " the words " Indian Penal Code " shall be substituted.
"	XIII	The Indian Securities Act, 1886.	In section 14, after the words " from time to time," the words " after previous publication " shall be inserted.
1887	IX	The Provincial Small Cause Courts Act, 1887.	In the Second Schedule, clause (1), for the words " or Bombay " the words " Bombay or Fort William in Bengal " shall be substituted.
1894	I	The Land Acquisition Act, 1894.	In section 2, sub-sections (2) and (3), for the words " said Land Acquisition Act," the words and figures " Land Acquisition Act, 1870," shall be substituted.
"	VIII	The Indian Tariff Act, 1894.	In section 5, sub-section (2), for the words " and the Governor of Bombay in Council " the words " the Governor of Bombay in Council and the Governor in Council of Fort William in Bengal " shall be substituted.
"	IX	The Prisons Act, 1894	In section 47, clause (4), for the word " and " the word " or " shall be substituted.

THE FIRST SCHEDULE—*contd.*AMENDMENTS—*contd.*(See section 2)—*contd.*

1	2	3	4
Year.	No.	Short title.	Amendments.
1897	X	The General Clauses Act, 1897.	<p>In section 3, between clauses (3) and (4), the following shall be inserted namely :—</p> <p>“(3a) ‘ Assam Act ’ shall mean an Act made by the Chief Commissioner of Assam in Council under the Indian Councils Acts, 1861 to 1909 :”</p> <p>For clause (5) the following shall be substituted, namely :—</p> <p>“(5) ‘ Bengal Act ’ shall mean, in the case of Acts passed prior to the 1st April, 1912, an Act made by the Lieutenant-Governor of Bengal in Council under the Indian Councils Act, 1861, or the Indian Councils Acts, 1861 and 1892, or the Indian Councils Acts, 1861 to 1909, and in the case of Acts passed after that date, an Act made by the Governor of the Presidency of Fort William in Bengal in Council under the Indian Councils Acts, 1861 to 1909 :”</p> <p>After clause (5) the following shall be inserted namely :—</p> <p>“(5a) ‘ Bihar and Orissa Act ’ shall mean an Act made by the Lieutenant-Governor of Bihar and Orissa in Council under the Indian Councils Acts, 1861 to 1909 :”</p>

To

THE FIRST SCHEDULE—*contd.*AMENDMENTS—*contd.*(See section 2)—*contd.*

1	2	3	4
Year.	No.	Short title.	Amendments.
1897	X— <i>conold.</i>	The General Clauses Act, 1897— <i>conold.</i>	To each of clauses (6) and (8a) the following shall be added, namely :— “ or the Indian Councils Acts, 1861 to 1909.” After clause (16), the following shall be inserted, namely :— “(16a) ‘ Eastern Bengal and Assam Act ’ shall mean an Act made by the Lieutenant-Governor of Eastern Bengal and Assam in Council under the Indian Councils Acts, 1861 and 1892, or the Indian Councils Acts, 1861 to 1909.” To each of clauses (30), (44a) and (55a) the following shall be added, namely :— “ or the Indian Councils Acts, 1861 to 1909.”
”	XIV	The Indian Short Titles Act, 1897.	In the Schedule, for the entry in column 4 against Act XIII of 1875, the following shall be substituted, namely :— “ The Court Fees (Amendment) Act, 1875.”
1898	V	The Code of Criminal Procedure, 1898.	In section 484, after the figures “ 480 ” the words and figures “ or section 482 ” shall be inserted, and after the words “ to punishment ” the words “ or forwarded him to a Magistrate for trial ” shall be inserted.
1899	II	The Indian Stamp Act, 1899.	In Schedule I, article 24, <i>Exemption (b)</i> , after the word “ marriages ” the word “ divorces ” shall be inserted.

THE FIRST SCHEDULE—*contd.*AMENDMENTS—*contd.*(See section 2)—*contd.*

1	2	3	4
Year.	No.	Short title.	Amendments.
1903	I	The Repealing and Amending Act, 1903.	In the title, after the word "enactments" where it first occurs, the word "and" shall be inserted.
"	XV	The Indian Extradition Act, 1903.	In the First Schedule, for the figures "446" the figures "444" shall be substituted.
1904	VIII	The Indian Universities Act, 1904.	In section 24, sub-section (6), for the figure "3" the figure "5" shall be substituted.
1907	III	The Provincial Insolvency Act, 1907.	In section 22, in the proviso, for the word "order" the word "act" shall be substituted. In section 44, sub-section (3) between the words "of" and "following" the word "the" shall be inserted.
1908	IV	The Coroners (Amendment) Act, 1908.	In section 2, before the words "the said Act," the words and figures "the Coroners Act, 1871, hereinafter referred to as" shall be inserted.
"	V	The Code of Civil Procedure, 1908.	In Schedule I: in Appendix E, Form No. 7, for the bracketed reference "(O. 21, r. 22)" the following shall be substituted, namely:— " (O. 21, r. 16.) ;" In Appendix F, the last two Forms shall be renumbered 9 and 10 instead of 6 and 7 respectively.
1910	IX	The Indian Electricity Act, 1910.	In the Schedule, in clause VII (1), for the words "a notice" the words "one month's notice" shall be substituted.
"	XV	The Cantonments Act, 1910.	In section 3, sub-section (1), after the word "place" the words "or places" and after the word "quartered" the words "or which, being in the vicinity of such place or places, are required for the service of the troops" shall be inserted.

1911

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THE FIRST SCHEDULE—concl'd.

AMENDMENTS—concl'd.

(See section 2)—concl'd.

1	2	3	4
Year.	No.	Short title.	Amendments.
1911	XVII	The Indian Airships Act, 1911.	In section 12, clause (b), for the word "to" the word "by" shall be substituted.
"	XVIII	The Calcutta Improvement (Appeals) Act, 1911.	In section 3, sub-section (2), after the words "lie on" the words "one or more of" shall be inserted. In section 5, for the words "appeal as if it was" the words "appeal under this Act, as if it were" shall be substituted.
1913	II	The Official Trustees Act, 1913.	In section 30, sub-section (2), the following clause shall be inserted after clause (e) :— “(e) The disposal, by destruction or otherwise, of such records, books and papers belonging to or being in the custody of the Official Trustee as the Government may consider useless or unworthy of being permanently preserved.”
"	III	The Administrator General's Act, 1913.	In section 50, sub-section (2), the following clause shall be inserted after clause (f) :— “(f) The disposal, by destruction or otherwise, of such records, books and papers belonging to, or being in, the custody of the Administrator-General as the Government may consider useless or unworthy of being permanently preserved.”
"	VII	The Indian Companies Act, 1913.	In the First Schedule, in Table A, paragraph 91, for the word "found" the word "formed" shall be substituted.

THE SECOND SCHEDULE

THE SECOND SCHEDULE.

REPEALS.

(See section 3.)

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1834	II	The Secretaries to Government Act, 1834.	The words "and to the Government of Fort William in Bengal."
1838	XXV	The Wills Act, 1838.	In section 1, the words from "and every word importing the singular" to "a male."
1839	XXIX	The Dower Act, 1839	In section 1, the words from "and every word importing" to "or thing."
"	XXX	The Inheritance Act, 1839.	In section 1, the words from "and every word importing the singular" to "a male."
1841	X	The Indian Registration of Ships Act, 1841.	In section 15, the words "upon conviction" occurring between the words "liable" and "on." In section 23, the words "on conviction" where they occur for the second time.
1852	XXX	The Indian Naturalization Act, 1852.	In section 12, the words from "and words denoting" to "feminine."
1855	XIII	The Indian Fatal Accidents Act, 1855.	In section 1, the words "And it is enacted further that." In section 4, the words from "words denoting the singular" to "feminine gender, and."
"	XXIV	The Penal Servitude Act, 1855.	Section 8 so far as it has not been repealed by Act XII of 1867. In section 15, the words from "words in the singular" to "construction."
1859	I	The Indian Merchant Shipping Act, 1859.	In section 118, the words from "the words importing the singular" to "females."
1861	V	The Police Act, 1861.	In section 1, the words from "words importing the singular" to "females."

XVI

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THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 5)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1861	XVI	The Stage Carriages Act, 1861.	In section 21, the words from "words importing the singular" to "feminine." The word "Chief" wherever it occurs before the words "Commissioner of Police."
1863	XX	The Religious Endowments Act, 1863.	In section 2, the words from "words importing the singular" to "females."
"	XXIII	The Waste Lands (Claims) Act, 1863.	Section 24.
1864	III	The Foreigners Act, 1864.	In section 1, the words from "words importing the singular" to "females." Section 24.
1865	III	The Carriers Act, 1865.	In section 2, the words from "words in the singular" to "include the singular."
"	X	The Indian Succession Act, 1865.	In section 3, the words from "words importing the singular" to "females."
"	XV	The Parsi Marriage and Divorce Act, 1865.	In section 2, the words from "words in the singular" to "include the singular."
1866	XXI	The Native Converts' Marriage Dissolution Act, 1866.	In section 3, the words from "and unless" to "include the singular."
"	XXVII	The Indian Trustee Act, 1866.	In section 2, the words from "words importing the singular" to "female."
1867	XXII	The Sarais Act, 1867.	In section 2, the words from "words in the singular" to "vice versa."
"	XXV	The Press and Registration of Books Act, 1867.	In section 1, the words from "words in the singular" to "females."

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 3)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1867	XXXII	The Chief Commissioners' Powers Act.	In the preamble, the words "any of" and "Oudh" and in section 1, the words "Oudh" and "as the case may be."
1871	I	The Cattle Trespass Act, 1871.	In section 1, the sub-section (3).
"	XXIII	The Pensions Act, 1871.	In section 26, the words from "the Local Government may at any time" to "under this section." In section 31, the words from "and may" to "this section."
1872	I	The Indian Evidence Act, 1872.	In section 37, the words from "This section applies" to "Burma."
"	IX	The Indian Contract Act, 1872.	In section 1, the words from "The enactments" to "thereof; but." The Schedule.
1874	IX	The European Vagrancy Act, 1874.	In section 26, the words from "All fines imposed" to "Courts."
1875	XIII	The Probate and Administration Act, 1875.	In the preamble, the words from "Whereas," where it occurs for the first time, to the word "and," where it occurs for the second time; and the word "also" occurring between the words "it is" and "expedient."
1876	IX	The Native Coinage Act, 1876.	In section 1, the words "and it shall come into force at once."
"	XIII	The Indian Merchant Seamen's Act, 1876.	In section 1, the words "and it shall come into force at once."

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 3)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1876	XIX	The Dramatic Performances Act, 1876.	In section 1, the words "and it shall come into force at once."
1878	VI	The Indian Treasure-trove Act, 1878.	In section 1, the words "and it shall come into force at once."
"	VII	The Indian Forest Act, 1878.	In section 1, the words from "on and from" to "hereunder."
"	VIII	The Sea Customs Act, 1878.	The Schedule. Section 205.
1879	III	The Destruction of Records Act, 1879.	In section 1, the words "and it shall come into force at once."
1880	I	The Religious Societies Act, 1880.	In section 3, the bracketed letter (a) and clause (b). In section 1, the words "shall come into force at once, and."
"	XII	The Kazis Act, 1880.	In section 1, the words "and it shall come into force at once."
1881	XI	The Municipal Taxation Act, 1881.	In section 1, the words "and shall come into force at once."
"	XVI	The Obstructions in Fairways Act, 1881.	In section 1, the words "and it shall come into force at once."
1882	XII	The Indian Salt Act, 1882.	In section 1, the words "and it shall come into force at once."
"	XV	The Presidency Small Cause Courts Act, 1882.	In section 19, clause (r), the words "for the recovery of a wife." Sections 83, 84, 85 and 86. In section 88, the words and figures "section 83 or."
"	XIX	The Punjab University Act, 1882.	In section 1, the words "and it shall come into force at once."

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 3)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1884	IV	The Indian Explosives Act, 1884.	In section 6, sub-section (1), the word "and" after clause (a); and clause (b).
"	VII	The Indian Steamships Act, 1884.	Section 9, sub-section (2).
"	IX	The Legal Practitioners Act, 1884.	In the title the words "and the Indian Stamp Act, 1879." In the preamble, the second clause. In section 1, the word "and" after sub-section (1); and sub-section (2). Section 3.
1886	X	The Indian Criminal Law Amendment Act, 1886.	The heading: "Indian Penal Code." Section 22.
"	XIII	The Indian Securities Act, 1886.	In section 15, sub-sections (1) (2), (3) and of sub-section (4) the words from "and the" to the end.
1887	II	The Sea Customs Act (1878) Amendment Act, 1887.	The heading: "Sea Customs Act 1878."
"	IX	The Provincial Small Cause Courts Act, 1887.	In the Second Schedule, in item (37), the words "for the recovery of a wife."
"	XVIII	The Allahabad University Act, 1887.	In section 1, the word "and" after sub-section (1); and sub-section (2).
1888	III	The Police Act, 1888.	In section 1, the word "and" after sub-section (2); and sub-section (3).
"	VI	The Debtors Act, 1888	So much as is unrepealed.

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 3)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1889	I	The Metal Tokens Act, 1889.	In section 1, the word "and" after sub-section (2); and sub-section (3).
"	VI	The Probate and Administration Act, 1889.	In the title and preamble, the words "and the Indian Stamp Act, 1879." In section 1, the word "and" after sub-section (2); and sub-section (3). Section 8.
1890	I	The Revenue Recovery Act, 1890.	In section 1, the word "and" after sub-section (2); and sub-section (3).
"	V	The Forest Act, 1890	In the title and preamble, the words "and the Burma Forest Act, 1881." In section 1, the word "and" after sub-section (1); and sub-section (2). The headings: " <i>Indian Forest Act, 1878</i> ," and " <i>Burma Forest Act, 1881</i> ."
"	XIII	The Excise (Malt-Liquors) Act, 1890.	In the title and in the preamble, the words and figures "to amend the Excise Act, 1881, and the Bengal Excise Act, 1878, and." In section 1, the word "and" after sub-section (1); and sub-section (2).
1890	XIX	The Indian Salt Act (1882) Amendment Act, 1890.	So much as is unrepealed.
1891	III	The Indian Evidence Act (1872) Amendment Act, 1891.	In the title and preamble, the words "and the Code of Criminal Procedure, 1882;" the heading " <i>Indian Evidence Act, 1872</i> "; and the heading " <i>Code of Criminal Procedure, 1882</i> ," after section 8.

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.**(See section 3)*—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1891	IX	The Indian Merchandise Marks and Sea-Customs Acts Amendment Act, 1891.	Sections 1 and 2.
	XII	The Amending Act, 1891.	In section 1, the word "and" after sub-section (2); and sub-section (3). Sub-section (3) of section 2, and of Part I of the Second Schedule, so much as relates to Act XXI of 1879 and Act XV of 1883.
"	XIII	The Inland Steam-vessels Act (1884) Amendment Act, 1891.	Section 3.
"	XVI	The Colonial Courts of Admiralty (India) Act, 1891.	Section 5 and the Schedule.
"	XVII	The Deck and Load Lines Act, 1891.	Section 5.
"	XVIII	The Bankers' Books Evidence Act, 1891.	In section 1, the word "and" after sub-section (2); and sub-section (3).
1892	II	The Marriage Validation Act, 1892.	Section 1.
"	VI	An Act to amend the Indian Limitation Act, 1877, and the Code of Civil Procedure.	So much as is unrepealed.
"	VIII	The Lansdowne Bridge Act, 1892.	In section 1, the word "and" after sub-section (2); and sub-section (3).
"	X	The Government Management of Private Estates Act, 1892.	In section 1, the word "and" after sub-section (2); and sub-section (3). Section 9.

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 3)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1893	I	The Bankers' Books Evidence Act, 1893.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	IV	The Partition Act, 1893.	In section 1, the word "and" after sub-section (2); and sub-section (3).
1894	I	The Land Acquisition Act, 1894.	In section 2, sub-section (1), and of sub-section (2), the word "But."
"	III	The Indian Criminal Law Amendment Act, 1894.	In the title and preamble, the words and figures "the Code of Criminal Procedure, 1882, and." The heading: "Indian Penal Code."
"	VIII	The Indian Tariff Act, 1894.	In section 1, the word "and" after sub-section (2); and sub-section (3).
"	XV	The Engineers' Certificates Validation Act, 1894.	In section 1, the word "and" after sub-section (1); and sub-section (2).
1895	I	The Presidency Small Cause Courts Act, 1895.	In section 3, sub-section (2). Section 12.
"	III	The Indian Criminal Law Amendment Act, 1895.	In the title and preamble, the words and figures "Act VI of 1864 and the Indian Post Office Act, 1866." The heading: "Indian Penal Code."
"	X	The Indian Railway Companies Act, 1895.	In section 1, the word "and" after sub-section (2); and sub-section (3).
"	XV	The Crown Grants Act, 1895.	In section 1, the word "and" after sub-section (2); and sub-section (3).

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 3)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1896	II	The Cotton Duties Act, 1896.	In section 1, the word "and" after sub-section (2); and sub-section (3). In section 3, sub-section (4), the words from "and the first of such returns" to "commencement of this Act." Part III.
"	VIII	The Inland Bonded Warehouses Act, 1896.	In section 11, the word "and" after sub-section (2); and sub-section (3). Section 4, sub-section (4).
"	IX	The Indian Railways Act (1890) Amendment Act, 1896.	Section 5.
"	X	The Indian Volunteers Act. Amendment Act, 1896.	In section 1, the word "and" after sub-section (2); and sub-section (3).
"	XII	The Excise Act, 1896.	In section 1, sub-section (2), the words "the Lieutenant-Governor of the North-Western Provinces and Chief Commissioner of Oudh"; the word "and" after sub-section (2); and sub-section (3). In section 3, sub-section (1) clause (a), the words "in the territories administered by the Lieutenant-Governor of the North-Western Provinces and Chief Commissioner of Oudh,—the Board of Revenue."
1897	III	The Epidemic Diseases Act, 1897.	In section 1, the word "and" after sub-section (2); and sub-section (3).
"	IV	The Indian Fisheries Act, 1897	In section 1, the word "and" after sub-section (2); and sub-section (3).

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 3)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1897	V	The Amending Act, 1897.	In section 1, the word "and" after sub-section (1) ; and sub-section (2). In the second Schedule, Part II, the entry relating to Bengal Act, VIII of 1862.
"	VI	The Negotiable Instruments Act Amendment Act, 1897.	In section 1, the word "and" after sub-section (1) ; and sub-section (2).
"	VIII	The Reformatory Schools Act, 1897.	In section 1, the word "and" after sub-section (1) ; and sub-section (2).
"	IX	The Provident Funds Act, 1897.	In section 1, the word "and" after sub-section (2) ; and sub-section (3).
"	X	The General Clauses Act, 1897.	In section 1, the word "and" after sub-section (1) ; and sub-section (2).
"	XIV	The Indian Short Titles Act, 1897.	In section 1, the word "and" after sub-section (1) ; and sub-section (2). In the schedule, the entries relating to— Act X of 1875. Act V of 1887. Act I of 1888. Act XX of 1889. Act XVIII of 1890. Act IV of 1891. Act V of 1891. Act VI of 1892. Act V of 1893.

Act II

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.**(See section 3)—contd.*

1	2	3	4
Year.	No.	Subject or short title	Extent of repeal.
1897— <i>concl'd.</i>	XIV— <i>concl'd.</i>	The Indian Short Titles Act, 1897— <i>concl'd.</i>	Act II of 1894. Act VI of 1894. Act X of 1894. Act IV of 1895. Act XIII of 1895. Act I of 1896. Act IV of 1896. Act V of 1896. Act XIII of 1896. Act XIII of 1897.
1898	I	The Stage Carriages Act (1861) Amend- ment Act, 1898.	Section 2.
"	IV	The Indian Penal Code Amendment Act, 1898.	In section 1, the word "and" after sub-section (1); and sub- section (2).
"	V	The Code of Criminal Procedure, 1898.	Section 2 and the First Schedule. In section 471 (1), the words "and shall report the case for the orders of the Local Govern- ment." In section 471 (4) the word and figures "section 472."
"	VI	The Indian Post Office Act, 1898.	Section 76 and the Second Schedule.
"	IX	The Live-stock Im- portation Act, 1898.	In section 1, the word "and" after sub-section (2); and sub- section (3).
"	X	The Indian Insolven- cy Rules Act, 1898.	In section 1, the word "and" after sub-section (1); and sub- section (2).

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 3)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1869	I	The Indian Marine Act (1887) Amendment Act, 1899.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	II	The Indian Stamp Act, 1899.	In section 1, sub-section (2), the words "Upper Burma." Section 79 and the Second Schedule.
"	III	The Presidency Small Cause Courts Act, 1899.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	IV	The Government Buildings Act, 1899.	In section 1, the word "and" after sub-section (2); and sub-section (3).
"	V	The Indian Evidence Act, 1899.	In section 1, the word "and" after sub-section (1); and sub-section (2). Section 2. Section 5.
"	VII	The Inland Steam-Vessels Act (1884) Amendment Act, 1899.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	VIII	The Indian Petroleum Act, 1899.	In section 1, the word "and" after sub-section (1); and sub-section (2). Section 25 and the Second Schedule.
"	XI	The Court-fees Amendment Act, 1899.	In section 1, the word "and" after sub-section (1); and sub-section (2). Section 4.
"	XII	The Currency Notes Forgery Act, 1899.	In section 1, the word "and" after sub-section (1); and sub-section (2).

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 3)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeals.
1899	XIII	The Glanders and Farcy Act, 1899.	In section 1, the word "and" after sub-section (2); and sub-section (3). Section 17 and the schedule.
"	XIV	The Indian Tariff Amendment Act, 1899.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	XVIII	The Land Improvement Loans (Amendment) Act, 1899.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	XIX	The Currency Conversion (Army) Act, 1899.	In section 1, the word "and" after sub-section (2); and sub-section (3).
"	XX	The Presidency Banks Act, 1899.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	XXIII	The Church of Scotland Kirk Sessions Act, 1899.	In section 1, the word "and" after sub-section (2); and sub-section (3).
1900	II	The Transfer of Property Act, 1900.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	III	The Prisoners Act, 1900.	In section 1, the word "and" after sub-section (2); and sub-section (3). Section 53 and the Third Schedule.
"	VI	The Lower Burma Courts Act, 1900.	In Schedule I, Part I, the entries relating to Act II of 1877 and Act V of 1881.
"	VII	Amending Act XIX of 1899.	Section 2.
"	XII	The Bankers' Books Evidence Act, 1900.	In section 1, the word "and" after sub-section (1); and sub-section (2).

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 3)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1901	II	The Indian Tolls (Army) Act, 1901.	Section 8 and of the Schedule so much as is unrepealed.
"	V	The Indian Forest (Amendment) Act, 1901.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	VII	The Native Christian Administration of Estates Act, 1901.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	VIII	The Indian Mines Act, 1901.	In section 1, the word "and" after sub-section (2); and sub-section (3). Section 33.
"	X	The Court-fees (Amendment) Act, 1901.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	XI	The Amending Act, 1901.	In the title, the words "and repeal" and "obsolete." In section 1, the word "and" after sub-section (1); and sub-section (2).
1902	III	The Indian Steamships (Amending and Validating) Act, 1902.	Section 2.
"	VI	Act to abolish the Pandhari Tax.	The whole Act.
"	VIII	The Indian Tariff (Amendment) Act, 1902.	Section 3.
1903	I	The Repealing and Amending Act, 1903.	In the title, the words "and to repeal certain other enactments." In the preamble, the third clause. In section 1, the words "Repealing and."

Sections

THE SECOND SCHEDULE—*contd.*REPEALS—*contd.**(See section 3)*—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1903	I— <i>concl'd.</i>	The Repealing and Amending Act, 1903— <i>concl'd.</i>	Sections 4 and 5 and the Third Schedule.
"	VIII	The Probate and Administration Act, 1903.	Section 4.
"	X	The Victoria Memorial Act, 1903.	In section 1, the word "and" after sub-section (1); and sub-section (2).
"	XII	The Indian Tariff (Amendment) Act, 1903.	In section 1, sub-section (2); and section 3.
"	XV	The Indian Extradition Act, 1903.	Section 24 and the Second Schedule.
1904	VIII	The Indian Universities Act, 1904.	Sections 12 and 29 and the Second Schedule.
"	XI	An Act to revive and continue section 8 (b) of the Indian Tariff Act, 1894.	Section 2.
"	XV	The Indian Stamp (Amendment) Act, 1904.	In section 1, sub-section (2), the words "Upper Burma."
"	* XVI	The Sea Customs (Amendment) Act, 1904.	The whole Act.
1905	II	The Indian Universities (Validation) Act, 1905.	Ditto.
1906	III	The Indian Coinage Act, 1906.	In section 24, the first clause; and the words "Provided that" and "notwithstanding the repeal of the said Acts;" and the Schedule.

VIII

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THE SECOND SCHEDULE—*contd.*REPEALS—*contd.*(See section 3)—*contd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.
1906	VIII	The Land Improvement and Agriculturists' Loans (Amendment) Act, 1906.	Sections 2, 3 and 5.
1908	V	The Code of Civil Procedure, 1908.	In section 60, sub-section (2), the bracketed letter (a), the word "or" after clause (a) and clause (b).
"	XVII	The Indian Emigration Act, 1908.	Section 110 and the Fourth Schedule.
1909	III	The Presidency-towns Insolvency Act, 1909.	In section 127, the first sub-section and the first seven words of sub-section (2). The Third Schedule.
1910	II	The Indian Paper Currency Act, 1910.	In section 30, the words from "The enactments" to "thereof" and "Provided that" and "Provided also that"; and the Schedule.
"	VI	The Indian Stamp (Amendment) Act, 1910.	In section 3, clause (ii).
"	X	The Indian Museum Act, 1910.	Section 17.
"	XV	The Cantonments Act, 1910.	Section 31 and the Schedule.
1911	III	The Criminal Tribes Act, 1911.	Section 29.
"	XII	The Indian Factories Act, 1911.	In section 36, sub-section (2), the words from "within one month of the commencement of this Act, or" to "this Act."

Regulations

THE SECOND SCHEDULE—*concl'd.*REPEALS—*concl'd.**(See section 3)—concl'd.*

1	2	3	4
Year.	No.	Subject or short title.	Extent of repeal.

Regulations by the Governor General in Council.

1900	V	The Coorg Land and Revenue Regulation, 1900.	The whole.
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Bengal Regulations.

1833	IX	The Bengal Land Revenue (Settlement and Deputy Collectors) Regulation, 1833.	Sections 17, 18 and 25.
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Acts of the Lieutenant-Governor of Bengal in Council.

1862	VIII	The Bengal Zamin-dari Dāk Act, 1862.	The whole Act.
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